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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP (CAA) No.58/NCLT/AHM/2018
CA (CAA) No.105/NCLT/AHM/2017**


Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.06.2018**

Name of the Company: Indian Commodity Exchange Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE


1.	Yuvraj Thakore for Dharmistha Raval	Advocate	Petitioner	
2.				

ORDER

Advocate Mr. Yuvraj Thakore for Advocate Ms. Dharmistha Raval is present for the Petitioner.

An Additional Affidavit is filed by the Special Public Prosecutor offering its comments/objection on behalf of the Enforcement Directorate of the PMLA in respect of the proposed company scheme. Meanwhile, PCS Mr. Hitesh Buch for Applicant/objector of M/s. Neptune Overseas Ltd files an IA application for seeking an adjournment in the matter till 03.07.2018. On the strength of an observation made by the Hon'ble Appellate Tribunal or Prevention of Money Laundering Act, New Delhi, in its order dated 29.05.2018, wherein the appellant as well as the counsel for the Respondents were requested to take the adjournment in the matter from this bench of the NCLT and now has fixed the matter for hearing on 03.07.2018.


Notwithstanding, the Ld.Counsel for the Petitioner drew our attention to an order dated 09.05.2018 of the Hon'ble NCLAT, New Delhi, passed in the C.P. No. 91/18 expecting this Bench to consider all the objections including objection raised by the M/s. Neptune Overseas Ltd and in other objections also which are subject matter of the pending appeal before the Hon'ble NCLAT on next date of hearing without being



influenced by the observations made in order dated 31.01.2018 and 21.02.2018 thus, the Hon'ble NCLAT has also pleased to fixed the matter on 03.07.2018.

In view of this, this Tribunal is expected to offer hearing of the application on its merit by following the observation of Hon'ble NCLAT passed in the above appeal. However, the Hon'ble Appellate Tribunal PMLA has suggested the applicant to seek adjournment from this Tribunal during the pendency of the appeal. In such a situation, we feel that the objector/applicant to bring the notice of before the Hon'ble NCLAT, who may pass appropriate direction to this Bench in the light of the observation made by the Hon'ble Appellate Tribunal PMLA.

Hence List the matter on 25.06.2018 for hearing.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 19th day of June, 2018.